GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT LOK SABHA

UNSTARRED QUESTION NO.562

TO BE ANSWERED ON FRIDAY, THE 9TH DECEMBER, 2022

Repeal of Obsolete and Archaic Laws

562. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether obsolete and archaic laws are causing impediments in the normal life of a common man and if so, the details thereof;

(b) whether more than 1500 obsolete Acts exist in the country and if so, the details thereof;

(c) whether the government proposes to repeal those Acts during the current calendar year;

(d) if so, the details thereof; and

(e) the reasons for not fixing any timelines for review of every legislation made by the Parliament to avoid the issue of repealing them?

A N S W E R MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (e) : obsolete and archaic laws lay down unnecessary compliance burden on citizens. Therefore, it has been the resolve of this Government to reduce such compliance burden, bring reforms in the legal system and make it more accessible to the common man.

In line with this resolve, the Government has repealed 1486 obsolete andn redundant Central Acts from May, 2014 till date. Besides, 76 Central Acts relating to State subject have also been repealed by the concerned State legislature.

As the laws are reviewed on the basis of feedback received, research, reports generated, survey and audit conducted etc. which is a timeconsuming process, it may not be possible to fix timeline for the same.